

ITEM NO.23

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 528/2018

INTERNET AND MOBILE ASSOCIATION OF INDIA

Petitioner

VERSUS

RESERVE BANK OF INDIA

Respondent

(FOR ADMISSION and IA No.74716/2018-STAY APPLICATION and IA No.75481/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 03-07-2018 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner

Mr. C.A. Sundaram, Sr. Adv.  
Mr. Ashim Sood, Adv.  
Mr. Alipak Banerjee, Adv.  
Mr. Jaideep Reddy, Adv.  
Mr. Pradhuman Gohil, Adv.  
Mrs. Taruna Singh Gohil, AOR  
Mr. Himanshu Chaubey, Adv.  
Mr. Brijesh Kumar, Adv.

For Respondent

Mr. V.P. Singh, Adv.  
Ms. Sayobani Basu, Adv.  
Mr. Raghav Seth, Adv.  
Mr. Harpreet Singh Ajmani, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

As Mr. V.P. Singh, learned counsel has entered appearance on behalf of the sole respondent, no further notice need be issued.

Tag with Writ Petition (Civil) No. 1071/2017 and other connected matters.

As an interim measure, it is directed that if the petitioner has submitted a representation to the respondent, it shall take steps to dispose of the same within a week hence. Needless to say, the disposal of the representation shall contain reasons.

**(Deepak Guglani)**  
Court Master

**(H.S. Parasher)**  
Assistant Registrar